

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 613/88

Date of decision: 27.11.92.

Shri Jai Singh

...Petitioner

VERSUS

Union of India through the
Secretary, Ministry of Surface
Transport & Others

... Respondents

Corams --

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri B.B. Srivastava,
Counsel.

For the respondents : Shri P.P. Khurana, Counsel.

Judgement (Oral)
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

This petition has become unnecessary in view of the subsequent events that have taken place, as a result of which all the reliefs sought for by the petitioner have been granted in his favour. The only thing that survives for consideration is the prayer for awarding costs in favour of the petitioner. In view of the fact that the respondents have granted all the reliefs in favour of the petitioner and made appropriate orders during the pendency of these proceedings, we are not inclined to take the view that this is a fit case for awarding costs. This O.A. is accordingly disposed of. No costs.

de Ruy
(I. K. Rasputin)

Member (A)

Bratina

(V.S. Maiti math)

Chairman

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